to FIPB. This condition is not there in the revised Commercial Cooperation Agreement submitted by them to FIPB.

Setting up of airport as per Bodo Accord

784. SHRI BISWAJIT DAIMARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the commitment to set up airport in Bodoland in Assam as per the Bodo Accord 2003 done by Government of India, Government of Assam and Bodo Liberation Tiger has been honoured;

(b) if not, reasons therefor;

(c) the reasons for not operating regular flights to Lilabari airport, Lakhimpur;

(d) whether there is any plan to close this airport; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) No, Sir. Bodoland Territorial Council (BTC) have conveyed its acceptance to Memorandum of Settlement (MoS) in June, 2010 for development of the non-operational Rupsi Airport belonging to Airports Authority of India (AAI) to cater to Kokrajhar town, subject to the condition of provision of two lane road connectivity from Rupsi Airport to Kokrajhar.

Further, decision to hand over the Rupsi airport in Assam to Ministry of Defence has been taken for development and joint use by Indian Air Force and AAI.

(c) Government has laid down route dispersal guidelines with a view to achieve better regulation of Air transport services taking into account the need for air transport services of different regions of the country. It is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

(d) No, Sir.

(e) Does not arise.

Lowering of high airfares

785. SHRIMATI JAYA BACHCHAN: Will the Minister of CIVIL AVIATION be pleased to state: